

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 297/2023

In the matter of:

Nukul Kapoor

...Applicant

Versus

Delhi Pollution Control Committee & Ors

...Respondents

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Filed by:

New Delhi:

Dated: 23rd.08.2024

Delhi Pollution Control Committee

(171)

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**COMPLAICE REPOT ON BEHALF OF DELHI POLLUTON CONTROL
COMMITTEE WITH RESPECT TO THE ORDER DATED 13.05.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That the applicant, has filed the present application seeking issuance of directions to the respondent authorities restraining respondents no. 5 and 6 from carrying out dewatering activities, illegal construction etc. at 2B, Goela lane, Under Hill Road, Civil Lines, Delhi- 110054.
2. That this Hon'ble Tribunal took up the above referred matter on 06.10.2023 and pleased to direct SDM (Civil Lines) to verify the factual position, take remedial action in accordance with the law by following due process and submit factual and action taken report.
3. That, DJB filed a status report before this Hon'ble Tribunal interalia mentioning that they informed to SDM on 08.02.2023, about the operation of 3 numbers of illegal bore wells at the site.
4. That, SDM Civil Line had filed its action taken report on 04.05.2024 before this Hon'ble Tribunal and pleased to direct:
 - a) Respondent number- 6 stated that both borewells shall be dismantled within 15 days from today and this fact may be verified by SDM and the representative of DPCC after visiting the site.

- b) We permit respondent number 6 to dismantle both borewells within 15 days and thereafter representative of SDM, Civil Lines, Delhi and official of DPCC shall jointly visit the site, verifying whether both the borewells have been dismantled or not and submit a compliance report with Registrar General of this Tribunal.
5. That in compliance with the order dated 13.05.2024, a joint inspection of the site was carried out by the officials of DPCC and SDM (Civil Lines) on 06.08.2024. During the inspection it was observed that, both the borewells found dismantled and no groundwater extracting instruments like motor, pump, piping, etc. found installed within both the borewells. Copy of the joint inspection report dated 06.08.2024 alongwith photographs are enclosed herewith as ANNEXURE-1 (Colly).
6. The present compliance report may kindly be taken on record.



(P.S. Pankaj)

Sr. Environmental Engineer

Joint Inspection Report

Subject:- Joint inspection Report alleged premises
2-B, Goela lane, Civil lines Delhi-110054

In reference: Hon'ble NGT matter titled as
Nakul Kapoor Vs DPCC in the
OA number 297/2023

In reference to above and Hon'ble NGT
order dated 13/05/2024, as directed by
Hon'ble NGT, Joint inspection of the
alleged premises 2B, goela lane, civil lines
Delhi-110054 was carried out by the
officials of DPCC and SDM civil lines
on 06/08/2024 and during the joint
inspection both borewells which were
installed with in afore said premises
found dismantled and no ground water
extracting equipments like motor, wire, pump
etc found installed with in both borewells.
(Time stamped geo location photographs are
enclosed with the reports)

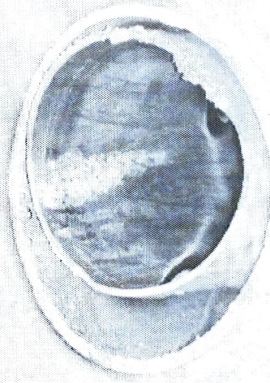
AS with
SEE, DPCC
06/08/24

06/08/2024
(ASO-LL)

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